

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 14
(IB)-863(PB)/2020

IN THE MATTER OF:

ICICI Bank Ltd.

Vs.

Essar Power MP Ltd.

.... Applicant/petitioner

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code,2016 (CIRP)

Order delivered on 25.05.2021

Coram:

SHRI B.S.V. PRAKASH KUMAR

HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant(s):-

Mr Abhijeet Sinha, Mr Aditya Vikram Singh, Mr Aditya Shukla and Mr Shreyas Edupuganti, Adv

Mr Ashwiji Ramaiah, Adv. for Applicant

For the respondent(s):-

ORDER

In IA2308/2021, the Applicant is directed to issue notice to the Respondents.

List the matter for hearing on **20.07.2021**.

Sd/-
(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

25.05.2021
VINEET